

**Construction of a new Building for the forms unit of the Government of India Press at Howrah**

122 SHRI SAMAR MUKHERJEE: Will the Minister of URBAN DEVELOPMENT be pleased to state.

(a) whether it is a fact that the present building housing the Forms Unit of the Government of India Press at Santragachi, Howrah, West Bengal, is unfit and unsafe for use, and

(b) if so, the steps taken by Government to construct a new building for the Forms Unit?

THE MINISTER OF URBAN DEVELOPMENT (SHRI DAULAT RAM SARAN): (a) Yes, Sir

(b) Forms Unit of the Government of India Press, Santragachi is one of the Presses which Government had decided to close. However, the decision of the Government is presently under review. Decision of construction of a new building for the Press will depend on the final decision which may be taken regarding closure of this Press after the review.

**Cadre review of Staff of C.P.W.D.**

123 SHRI SAMAR MUKHERJEE: Will the Minister of URBAN DEVELOPMENT be pleased to state.

(a) whether cadre review in respect of Group 'C' and 'D' staff of CPWD has since been completed;

(b) if not, the reasons for the inordinate delay, and

(c) by when it is likely to be completed?

THE MINISTER OF URBAN DEVELOPMENT (SHRI DAULAT RAM SARAN): (a) to (c) Yes, Sir. The Cadre Review Committees have since submitted their reports to Government.

**Economic viability of fruit and vegetables project of NDDB**

124 SHRI SHAMIM HASHMI: Will the Minister of AGRICULTURE be pleased to state.

(a) whether the NDDB has been marketing fruits and vegetables in

Delhi and if so, investments made so far indicating the turnover, the profit/loss yearwise during the last three years,

(b) what have been the purchases and payments made to middlemen in Delhi and in rural areas and to actual farmers and to any cooperative producer societies during the above period;

(c) whether Government are aware that extension of this project in 10 other cities would help only the affluent sections and middlemen and the French firm supplying Refrigeration equipment for Delhi scheme and not the farmers; and

(d) whether Government propose to conduct an independent CAG audit of fruits and vegetable project, Delhi before it is extended to other cities?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI JAYANTILAL VIRCHANDBHAI SHAH): (a) Yes, Sir. The investment made in marketing of fruits and vegetables by NDDB in their fruit and vegetable project till March, 1990 is about Rs 33.5 crore. Turnover and profit & loss of the project year-wise during the last three years are as follows:

Year	Turnover	Loss/Profit
	(in Crores)	(in Lakhs)
87-88	Rs 5.3	Rs 11.94 loss
88-89	Rs 12.5	Rs 58.78 Profit
89-90	Rs 17.2	Rs 161.50 Profit

(b) The quantity of purchases made under this project through farmers' village collection centres, cooperative societies/state horticulture Corporations and approved markets set up by Agriculture Produce Market Committee during the above period is around 93,000 MTs and payments made is Rs 22 crore.

(c) No, Sir. Extension of this project in other cities will help farmers also.

(d) No, Sir. At present Government is not proposing to hold an independent CAG audit of Fruit and Vegetable Projects, Delhi before its extension to other cities.

**Representations from mazdoors of the National Fertilizers Ltd., Panipat**

125 SHRI SAMAR MUKHERJEE: Will the Minister of AGRICULTURE be pleased to state.

(a) whether Government have received any representations regarding the problem of Mazdoors of the National Fertilizer Limited, Panipat who were terminated in 1983 and are agitating for reinstatement;

(b) if so, the details thereof and the steps taken by Government thereon; and

(c) whether the Industrial Tribunal had given any judgement in this connection and if so, the details thereof and Government's reaction thereto?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI RAM BAHADUR SINGH): (a) to (c) The Mazdoors involved were actually contract labourers of different contractors engaged by NFL. In June, 1983 these labourers went on an illegal strike and the contractors made alternative arrangements to discharge their contractual obligations. A Writ Petition was filed before the Supreme Court praying that the contract labourers employed at the Panipat factory should be declared as regular employees of the Company but the Court dismissed the petition.

In 1987, an industrial dispute on the subject was raised and the matter has been referred by the Government of Haryana to the Industrial Tribunal, Ambala, for adjudication. The Tribunal has not yet given its award.

**Re-instatement of railway employees terminated during the Trade Union agitations**

126 SHRI SAMAR MUKHERJEE: Will the Minister of RAILWAYS be pleased to state:

(a) whether the previous Government had taken a decision to reinstate all those railway employees whose services were terminated during the past few years in connection with the trade union agitation; and

(b) if so, whether orders have been issued for implementation of the said decision, and the details thereof?

THE MINISTER OF RAILWAYS (SHRI JANESHWAR MISHRA): (a) No, Sir.

(b) In view of (a) above, the question of implementation does not arise. However, the entire matter is under consideration.

**Extension of Railway network**

127. SHRI R. T. GOPALAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government propose to extend the railway network by 1000 km. every year;

(b) if so, the details thereof and the additional capital involved per annum; and

(c) the zone-wise break up of such extension and the share of zones covering Tamil Nadu and Andhra Pradesh?

THE MINISTER OF RAILWAYS (SHRI JANESHWAR MISHRA). (a) No, Sir.

(b) and (c) Do not arise.

**Modernisation of Railway Stations in Tamil Nadu**

128 SHRI R. T. GOPALAN: Will the Minister of RAILWAYS be pleased to state:

(a) the number of railway stations modernised and expanded in Tamil Nadu during the last three years and the amount spent thereon; and